

- (d) if so, the details of the enquiry report;
- (e) whether Government has informed the tribal districts of all the tribal States so that such incidents are not repeated in future; and
- (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MAHADEV S. KHANDELA): (a) Some objectionable video footage about the Jarawa tribes were shown in media on 11-1-2012 and 5-2-2012. The Government of India as well as the National Commission for scheduled Tribes immediately took up the matter with the UT Administration of Andaman and Nicobar Islands for appropriate action.

(b) to (d) Andman and Nicobar Islands Administration have informed that two cases have been filed under section 292 IPC r.w.s. 67 IT Act, 2000, 3(1)(iii) of Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 and 7/8 of Andaman and Nicobar Islands (Protection of Aboriginal Tribes) Regulation, 1956, Four persons have been arrested in this connection who include two policemen. The policemen have been placed under suspension for dereliction in the discharge of their duties and a departmental enquiry has been initiated against them. Other measures taken by the UT Administration includes reduction of the number of convoys from 8 to 4 on each side on the Andaman Trunk Road (ATR) which passes through the Jarawa Reserve and strict regulation on traffic on ATR; cautioning tour operators to desist from promoting Jarawa tourism; conducting awareness programmes among settlers and ATR users from time to time; display on sign boards DO's and DON'T's and strengthening Andaman Adim Jati Vikas Samiti (AAJVS) for protection of a Aboriginal Tribes including Jarawas.

(e) to (f) The provisions of IPC are applied by the States/UT to deal with the such incidents. In addition to the IPC, the Scheduled Castes and scheduled Tribes (Prevention of Atrocities) Act, 1989 is already in operation to deal with cases of atrocities against Scheduled Tribes in the States. The State Governments/UT Administration are implementing this Act.

#### **Increase in migration of tribals**

†444. SHRI KAPTAN SINGH SOLANKI: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether it is a fact that there has been an increase in the cases of migration by tribals in the entire country;
- (b) if so, the details thereof;
- (c) the reasons for their migration;
- (d) whether Government has made any policy for their rehabilitation; and

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†Original notice of the question was received in Hindi.

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS  
(SHRI MAHADEV S. KHANDELA): (a) Yes, Sir.

(b) The detail is given in the Table below.

*Migration rate for Scheduled Tribe (Number of  
migrants per 1000 persons)*

**All-India**

Social group	Category of persons					
	Rural			Urban		
	Male	Female	Person	Male	Female	Person
Scheduled Tribes (1999-2000)	56	357	204	282	411	345
All social group (1999-2000)	69	426	244	257	418	334
Scheduled Tribes (2007-08)	47	440	238	288	430	356
All social group (2007-08)	54	477	261	259	456	354

(Source: NSS 64th Round Report No. 553)

(c) The reasons of migration include, (i) in search of employment, (ii) in search of better employment, (iii) business, (iv) to take up employment/better employment, (v) transfer of service/contract, (vi) proximity to place of work, (vii) studies, (viii) natural disaster (drought, flood, tsunami, etc.), (ix) social/Political problems (riots, terrorism, political refugee, bad law and order, etc.), (x) displacement by development project, (xi) acquisition of own house/flat, (xii) housing problems, (xiii) health care, (xiv) post-retirement, (xv) marriage, (xvi) migration of parent/earning member of the family, (xvii) other and (xviii) reasons not known. (Source : NSS 64th Round Report No. 553)

(d) and (e) This Ministry does not have a rehabilitation policy for migrating tribals. Individuals migrate for varying reasons. The Central Government and the State Government programmes and policies help address different requirements/issues.

**Hostels, Ashram and Vocational Training in Chhattisgarh**

†445. SHRI SHREEGOPAL VYAS: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the number of proposals received by the Ministry from Chhattisgarh for hostels, ashram bhawan and vocational training along with their date;

†Original notice of the question was received in Hindi.